

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 103 of 2019

Ashtamichandra Das @ Ashtami Das Petitioner(s).

Versus

1. State of Jharkhand through Secretary, Chief Minister's Jansambad Mendra Suchna Bhawan, Jharkhand near Audrey House, Mayers Road, Ranchi
2. The Director General of Police, Govt. of Jharkhand, Dhurwa, Ranchi
3. The Superintendent of Police, Pakur, Jharkhand
4. The Deputy Superintendent of Police, Sadar Pakur, Jharkhand
5. The Officer In-charge, Muffasil PS, Pakur, Jharkhand Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Din Dayal Saha, Advocate

FOR THE STATE : APP

05/07.07.2020

Defect(s) as pointed out by the office is ignored.

Counsel for the petitioner seeks permission to withdraw this petition.

Permission, as sought for, is granted.

Accordingly, the instant petition stands dismissed as withdrawn.

(ANANDA SEN , J)